

### GOVERNMENT OF TRIPURA

### URBAN DEVELOPMENT DEPARTMENT TRIPURA

The Tripura Municipal (Delimitation of Constituencies)
Rules, 1994.

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Agartala, Thursday, December 22, 1994 A. D., Pausa I. 1916 S.E.

# THE TRIPURA MUNICIPAL (DELIMITATION OF CONSTITUENCIES) RULES, 1994

#### NOTIFICATION

In exercise of the powers conferred by Section 274 of the Tripura Municipal Act, 1994, the State Government hereby makes the following rules to regulate the delimitation of Constituencies and all other matters relating thereto under the said Act namely:

## PART—1 CHAPTER—1

#### PRELIMINARY

#### 1. SHORT TITLE AND COMMENCEMENT :

- (1) These Rules may by called The Tripura Municipal (Delimitation of Constituencies), Rules, 1994;
- (2) They shall come into force on and from the date of their publication in the Official Gazette;

#### 2. DEFINITION:

- (1) In these Rules, unless there is anything repugnant to the subject or context;
- (a) "Act" means the Tripura Municipal Act, 1994 (Tripura Act No. 8 of 1994):
  - (b) "Section" means a Section of the Act.
- (2) The expression used in these rules and not otherwise defined shall have the same meaning as are respectively assigned to them in the Act.

#### CHAPTER-II

## MUNICIPAL COUNCIL'NAGAR PANCHAYATS AND CONSTITUENCIES

- 3. (1) For the purpose of reservation for Scheduled Tribes and Scheduled Castes in a municipality, at least two percent of the total population of the municipal area should belong to the particular community and less than two percent population should be ignored.
- (2) For the purpose of election of municipality the District Magistrate having jurisdiction shall, after previous publication, divide the municipal Area into wards. The number of wards shall be the same as the number of seats to be filled up by election as determined under Sub-Section (1) of Section 12. He shall also indicate in the draft notification the particular wards, if any, to be reserved for Scheduled Tribes, Scheduled Castes and Women in that municipality.
- (3) The areas to be included in each Ward should be a Geographically compact area as far as practicable and the Wards shall be assigned a consecutive serial number.

#### 4. MANNER OF PUBLICATION BY ORDER UNDER RULE-3:

- (1) The draft of the Notification under rule-3 shall be published in the Official Gazette and in local news papers.
- (2) The Notification shall mention the period within which and the authority to which objections and suggestions, if any, are to be sent.
- (3) After considering objections and suggestions, if any, the District Magistrate shall finally publish the notification at least five weeks before the date of poll.

#### CHAPTER-III

#### MISCELLANEOUS

- 5. No alteration, addition, amendments shall be made after the last date of filling of nomination in respect of any of the seats to the Municipal Councilor/Nagar Panchayats.
- 6. No further delimitation of constituencies and determination of seats for Municipal Council and the Nagar Panchayats, as the case may be, shall be made before the next Municipal General Election process is initiated.
- 7. The State Government may, at any time, call for the records connected with the division of the area into constituencies or in respect of any allocation of seat or seats or each of such constituency made under rule-3, for the purpose of satisfying itself of the correctness of any order passed or proceedings taken in the said matter by the District Magistrate and pass such orders thereon as may be deemed necessary.

#### 8. REMOVAL OF DIFFICULTIES :

If any, difficulty arises in giving effect to the provisions of these rules, the State Government, as oecasion require, may, by order, do anything which appears to it to be necessary for the purpose of removing the difficulty.

By order of the Governor,

AJEER VIDYA

Commissioner & Secretary to the

Government of Tripura.